

ITEM NO.30

COURT NO.11
(HEARING THROUGH HYBRID MODE)

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 16171/2020

SUNIL & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.85607/2020-CONDONATION OF DELAY
IN FILING and IA No.85610/2020-EXEMPTION FROM FILING O.T. and IA
No.85609/2020-EXEMPTION FROM SURRENDERING WITHIN TIME)

Date : 27-10-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN
[IN CHAMBER]For Petitioner(s) Mr. Barun Kumar Sinha, Adv.
Mr. Rameshwar Prasad Goyal, AOR

For Respondent(s) Mr. Rishi Sehgal, AOR

UPON hearing the counsel the Court made the following
O R D E R

The petitioner Nos.1 to 4 have filed proof of surrender in electronic mode. Registry has pointed out that there is a mistake in the spelling of the father's name of petitioner No.4. But it is seen that the father of petitioner No.4 is also petitioner No.5.

There is delay of 19 days in filing custody certificate of petitioner No.5. Delay is condoned.

The surrender certificate of all the five petitioners are accepted.

Learned counsel for the petitioner shall supply the

copies of the surrender certificate of the petitioners to the learned counsel for the caveator.

Learned counsel for the petitioners requests that the matter be listed on a day when physical hearing will take place.

The Registry to post it accordingly after Diwali vacation.

(SWETA BALODI)
COURT MASTER (SH)

(PARVEEN KUMARI PASRICHA)
ASSISTANT REGISTRAR